

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP 109(ND)/2015

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.11.2017**

**NAME OF THE COMPANY: Sh. Sanjeev Jain & Anr. Vs. M/s Angel
Buildcon Pvt. Ltd. & ors.**

SECTION OF THE COMPANIES ACT: 397/398

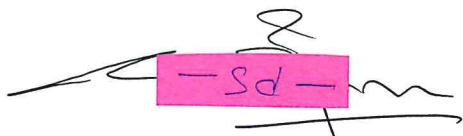
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Rajnish Sinha, Advocate Mr. Diwakar Agrawal, CS		
	For the Respondent (s)	: Mr. P.K. Mittal, Advocate Ms. Deepika Dixit		

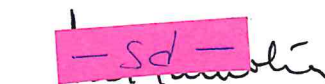
ORDER

CA 314/2017 has been filed by the Petitioner praying for appointment of an Administrator, praying that they be permitted on the Board of Directors of the Respondent No.1 company as it is alleged that Respondents No.2-10 and Applicant No.2 who are on the Board of Directors have been disqualified by the office of the ROC.

Notice of the application is accepted by the Ld. Counsel for the Respondent accepts notice of the same. Let reply be filed.

Be listed on 22nd November, 2017 along with the main CP.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)